

Hon. Members must think about it in advance. If it is an exceptional matter which could not have occurred to them, of course, they can ask by way of supplementary. I have allowed so many supplementaries. We must proceed with the work. I am sorry. To catch my eye is easy. If hon. Members are interested in particular subject, if all of them get up first, they need not get up again. I make a note of all of them, and call them one after the other. But the hon. Member does not rise in the first, second or third round, but after all the Members have spoken, gets up with a new thing. I think I must put a stop to it there. Comma till then, full stop there.

CONTROL OF SHIPPING (CONTINUANCE) BILL*

The Minister of Transport and Communications (Shri Lal Bahadur Shastri): I beg to move for leave to introduce a Bill to continue the Control of Shipping Act, 1947, for a further period.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to continue the Control of Shipping Act, 1947, for a further period"

The motion was adopted.

Shri Lal Bahadur Shastri: I introduce the Bill.

APPROPRIATION BILL*

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1957-58.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment

and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1957-58."

The motion was adopted.

Shri B. R. Bhagat: I introduce** the Bill.

APPROPRIATION BILL

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to move†:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1957-58, be taken into consideration"

Mr. Speaker: So far as this Appropriation Bill is concerned, what is the hurry? We will sit for three more months. Why should not normal notice be given in respect of the Appropriation Bill? Why should anybody force it on me? This kind of urgency and emergency will not be allowed by me except when it is absolutely necessary.

Hon. Members know possibly—I do not want to give a clue to them—even with respect to an Appropriation Bill, some matters which have not been discussed at a particular time can be given notice of under the rules and under the Constitution. They may like to discuss some matters. Why should I hustle the House? This will stand over till tomorrow.

CENTRAL SALES TAX (AMENDMENT) BILL

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to move†:

"That the Bill further to amend the Central Sales Act, 1956, be taken into consideration"

*Published in the Gazette of India Extraordinary Part II—Section 2, dated 25-2-58. pp. 228-229 and 223—227.

**Introduced with the recommendation of the President.

†Moved with the recommendation of the President.

[Shri B. R. Bhagat]

The Central Sales Tax Act, 1956, provides for the levy, collection and distribution of tax on the sale of goods in the case of inter-State trade or commerce. The Sixth amendment to the Constitution which empowered the Central Government to legislate in regard to taxes on the sale or purchase of goods other than newspapers where such sale or purchase takes place in the course of inter-State trade or commerce, had not been applied to the State of Jammu and Kashmir when the Central Sales Tax Act, 1956, was enacted. This has since been done by the Constitution (Application to Jammu and Kashmir) Amendment Order, 1958. It is now proposed to extend the Act to Jammu and Kashmir State. With these words, I move.

Mr. Speaker: Are there any amendments?

Shri B. B. Bhagat: There are no amendments.

Mr. Speaker: The question is:

"That the Bill further to amend the Central Sales Act, 1956, be taken into consideration"

The motion was adopted

Shri S. M. Banerjee (Kanpur): No Member from Kashmir is present

Mr. Speaker: There are no amendments to the clauses.

The question is:

"That clauses 1, 2, the Enacting Formula and the Title stand part of the Bill"

The motion was adopted.

Clauses 1, 2, the Enacting Formula and the Title were added to the Bill.

Shri B. B. Bhagat: I beg to move:
"That the Bill be passed".

Mr. Speaker: The question is:

"That the Bill be passed".

The motion was adopted.

Mr. Speaker: Hon. Members wanted an hour in the Business Advisory Committee. No hon. Member evidently....

Shri Thakur Das Malhotra (Jammu and Kashmir) rose—

An Hon. Member: He could not catch your eye.

Shri Thakur Das Malhotra: I stood up.

Mr. Speaker: When?

Shri Thakur Das Malhotra: At the third reading.

Mr. Speaker: I have finished it off. I looked round immediately after I put the motion to the House. I would have certainly called the hon. Member. I am so sorry.

MOTION REGARDING SUSPENSION OF FIRST PROVISIO TO RULE 74

The Minister of Transport and Communications (Shri Lal Bahadur Shastri): I beg to move:

"That the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Merchant Shipping Bill, 1958, to a Joint Committee of the Houses be suspended."

Mr. Speaker: What is the need for this?

Shri Lal Bahadur Shastri: As it is a financial Bill, and we propose to appoint a Joint Committee, the suspension of the rule is necessary. Hence this motion.

Shri Mohiuddin (Secunderabad): What is the justification for appointing a Joint Committee? Can it not be dealt with by a Select Committee of this House?